

FIR No.84/2020
u/s 376/506/509 IPC
PS: Nabi Karim

State Vs. Anuj Kumar s/o. Sh. Pahal Singh

13.08.2020

**Bail application of applicant/accused Anuj Kumar s/o.
Sh. Pahal Singh.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Sh. Lalit Sharma, Ld. Counsel for applicant/accused.

This is the bail application for interim bail of applicant/accused Anuj Kumar s/o. Sh. Pahal Singh.

Part arguments advanced by Id. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing and Ld. Counsel for applicant/accused has submitted that due to some personal reason, he wants to withdraw the present bail application. Heard.

In view of the submissions made by Ld. Counsel for applicant/accused, bail application of applicant/accused Anuj Kumar s/o. Pahal Singh is hereby dismissed as withdrawn.

Bail application is disposed off accordingly.

Bail application be consigned to record room.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

13.08.2020

FIR No.84/2020
u/s 376/506/509 IPC
PS: Nabi Karim

State Vs. Anuj Kumar s/o. Sh. Pahal Singh

13.08.2020

Sh. Pahal Singh. **Bail application of applicant/accused Anuj Kumar s/o.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, ld. Counsel for DCW.

Sh. Lalit Sharma, Ld. Counsel for applicant/accused.

This is the bail application for interim bail of applicant/accused Anuj Kumar s/o. Sh. Pahal Singh.

Part arguments advanced by ld. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing and Ld. Counsel for applicant/accused has submitted that due to some personal reason, he wants to withdraw the present bail application. Heard.

In view of the submissions made by Ld. Counsel for applicant/accused, bail application of applicant/accused Anuj Kumar s/o. Pahal Singh is hereby dismissed as withdrawn.

Bail application is disposed off accordingly.

Bail application be consigned to record room.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
13.08.2020

FIR No.31/2019
u/s 120B/366/376/376D/306/201/34 IPC
PS: Parsad Nagar
State Vs. Pardeep s/o. Virender Kumar

13.08.2020

Present: **Bail application of applicant/accused Pradeep s/o. Virender Kumar.**
Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Sh. Vineet Jain, Ld. Counsel for applicant/accused.


This is the bail application for interim bail of applicant/accused Pardeep s/o. Virender Kumar.

Arguments advanced by Id. Add. PP for the State, Ld. Counsel for DCW and Ld. Counsel for applicant/accused on the bail application through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 24.01.2019 and he has nothing to do with the alleged offence. It is further submitted by Id. Counsel for applicant/accused that mother of accused is suffering from various ailments. It is further submitted by Id. Counsel for applicant/accused that co-accused Ravi Kumar has also been released on interim bail and make a request that interim bail may kindly be granted to the applicant/accused. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Since victim has been died at the time of alleged offence. Therefore, notice of this bail application be issued to the mother of victim/deceased through I.O. for 17.08.2020.

I.O. be also summoned to appear in person. Copy of this order be sent to the I.O. for necessary compliance.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
13.08.2020